



भारतीय रिज़र्व बैंक  
RESERVE BANK OF INDIA  
www.rbi.org.in

RBI/2011-12/444

DBOD. AML.No.13738 /14.01.001/2011-12

March 14, 2012

**The Chairmen/CEOs of all Scheduled Commercial Banks(Excluding RRBs)/  
Local Area Banks / All India Financial Institutions**

Dear Sir,

**Anti-Money Laundering (AML)/Combating of Financing of Terrorism (CFT) -  
Standards**

Please refer to our letter [DBOD. AML.No.10461/14.01.001/ 2010-11 dated January 12, 2012](#) on risks arising from the deficiencies in AML/CFT regime of certain jurisdictions.

2. Financial Action Task Force (FATF) has updated its Statement on February 16, 2012 on the subject ([copy enclosed](#)).
3. All banks and financial institutions are accordingly advised to consider the information contained in the enclosed statement.
4. This, however, does not preclude Indian banks or financial institutions from legitimate trade and business transactions with these countries and jurisdictions.
5. Please advise your Principal Officer to acknowledge receipt of this circular letter.

Yours faithfully,

(Deepak Singhal)  
Chief General Manager in- Charge

Encl: As above